

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S) No. 2578 of 2020

Anupam Kumari .... Petitioner

Vs.

The State of Jharkhand & Ors. ... Respondents

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Mr. M.K. Roy, Advocate

For the Resp.-State : Mr. Suresh Kumar, SC ( L & C)

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**06/08.09.2021** Vide order dated 16.03.2021, the respondent-State was directed to file counter-affidavit, but the same has not been filed as yet.

Today, when the case is called out, learned counsel for the respondent-State seeks sometime to file counter-affidavit.

As prayed, further three weeks time is allowed to learned counsel for the respondent-State to file counter-affidavit.

Put up this case on 26.10.2021.

**(Dr. S.N. Pathak, J.)**

Punit/-